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O.A.NO.820 OF 2006

ORDER DATED 30.11.06

Heard Mr.A.A.Khan.Ld.Counsel for the Applicant and Mr.S.K.Ojha,Ld.Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

2. Applicant is a ward of a Railway employee of S.E.Railway, Khurda Road Division who has superannuated on 31.12.1988. He submitted a representation(Annexure-A/5) to the Divl.Railway Manager, E.Co.Railway, Khurda Road(Res.No.3) for considering his case for enrolment of fresh faces as substitutes for utilization against day to day casualties in Group-D pursuant to notification dated 13.09.1990. The above representation appears to be pending since 15.08.05.
3. In view of the above, Res.No.3 is directed to dispose of the representation, which is pending with him, within two months from the date of receipt of this order.
4. Copies of this order along with copies of the O.A. be sent to the Respondents and free copies of this order be handed over to the Counsel for both the parties.

B.R.T.
MEMBER(ADMN.)